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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Udyog Bhawan

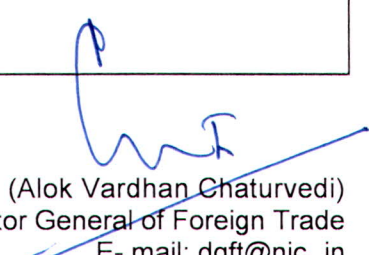
Notification No. 19 /2015-2020  
New Delhi, Dated the 12 July, 2018

**Subject: Insertion of import policy conditions under Chapter 29 and 30 of the ITC (HS) 2017, Schedule- I (Import Policy).**

**S.O. (E):** In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government, hereby amends the policy conditions of the following Exim Codes as under:

Exim Code	Item Description	Policy	Policy Conditions	Revised Policy Conditions
2937	HORMONES, PROSTAGLANDINS, THROMBOXANES AND LEUKOTRIENES, NATURAL OR REPRODUCED BY SYNTHESIS; DERIVATIVES AND STRUCTURAL ANALOGUES THEREOF, INCLUDING CHAIN MODIFIED POLYPEPTIDES, USED PRIMARILY AS HORMONES	--	--	--
293719 00	Other	Free	--	Import of Oxytocin is Prohibited
293729 00	Other	Free	--	Import of Oxytocin is Prohibited
29379019	Other	Free	--	Import of Oxytocin is Prohibited
29379090	Other	Free	--	Import of Oxytocin is Prohibited
<b>3004</b>	<b>MEDICAMENTS(EXCLUDING GOODS OF HEADING 3002, 3005 OR 3006) CONSISTING OF MIXED OR UNMIXED PRODUCTS FOR THERAPEUTIC OR PROPHYLACTIC USES, PUT UP IN MEASURED DOSES (INCLUDING THOSE IN THE FORM OF TRANSDERMAL ADMINISTRATION SYSTEMS) OR IN FORMS OR PACKINGS FOR RETAIL SALE</b>	--	--	Import of Oxytocin, is Prohibited

2. **Effect of this Notification:** Import of Oxytocin is "Prohibited".

  
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